

(₹ in crore)			
Sl. No.	Year	Name of Projects	Sanctioned Amount
1	2015-16	Development of Beach Circuit under Swadesh Darshan: Udaipur-Digha-Shankarpur-Tajpur-Mandarmani-Fraserganj-Bakkhali-Henry Island under Coastal Circuit in West Bengal	85.39
2.	2015-16	Development of Tribal Tourism Circuit under Swadesh Darshan in Jashpur-Kunkuri Mainpat-Ambikapur-Maheshpur-Ratanpur-Kurdar-Sarodadadar Gangrel-Kondagaon-Nathyanawagaon-Jagdulpur Chitrakoot-Tirthgarh in Chhattisgarh.	99.94
3.	2016-17	Development of Gopalpur, Barkul, Satapada and Tampara as Coastal Circuit in Odisha under Swadesh Darshan.	76.49
4.	2014-15	Infrastructure Development at Puri, Shree Jagannath Dham-Ramachandi-Prachi River front at Deuli in Odisha under Mega Circuit under PRASAD scheme.	50.00
5.	2016-17	Development at Belur in West Bengal under PRASAD scheme.	30.03

No project has been sanctioned under the two schemes to the State Government of Jharkhand.

No specific proposal has been received from the State Government regarding Nrusinghanath and Harishankar situated in the Gandhamardhan Hills bordering Bargarh and Bolangir districts in Odisha as tourist centres.

Tourism industry suffering losses due to burden of taxes

2075. SHRI RAMKUMAR VERMA: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that the tourism industry of the country is suffering losses due to burden of taxes and other extra charges;

(b) if so, the details thereof;

(c) whether Government is formulating any scheme to prevent such a situation keeping in view the above incidents; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) to (d) Ministry of Tourism has time to time taken up the issue of tax relaxation for tourism industry, both hospitality and travel trade, with the Ministry of Finance. Due to persuasion of Ministry of Tourism Government of India has provided various concessions and relaxation for tourism industry in the area of taxes and other charges.

With the announcement of GST Regime, the tax on travel trade and hospitality sector has stabilized.

Ministry of Tourism does not have any Scheme to prevent losses due to taxes. The decision of taxes including the rate is done by the Ministry of Finance.

Financial assistance to Madhya Pradesh for development of tourism

†2076. DR. SATYANARAYAN JATIYA: Will the Minister of TOURISM be pleased to state:

(a) the details of facilities in place to make tourism an effective tool of employment generation;

(b) the details of financial assistance provided to Madhya Pradesh and achievements made thereof in years 2014, 2015 and 2016 for the development of tourist sites and for providing necessary facilities to the tourists; and

(c) the names of places for which the said assistance was provided?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) Development and promotion of tourism including providing facilities to tourists at destinations is primarily the responsibility of the respective State Governments/UT Administrations.

However, the Ministry of Tourism focusses on integrated development of tourism infrastructure and facilities by providing financial assistance to States/UTs through various schemes of the Ministry, generating sufficient manpower through the tourism, hospitality and culinary institutes under Ministry of Tourism to meet the requirements of the tourism and hospitality industry.

(b) and (c) The details of projects sanctioned to the State of Madhya Pradesh for the development of tourist sites and providing necessary facilities to the tourists under Swadesh Darshan scheme are as follows:

† Original notice of the question was received in Hindi.